

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 119
(IB)-419(PB)/2018

IN THE MATTER OF:

Indian Overseas Bank

v.

M/s. Pearl Vision Pvt. Ltd.

.... Petitioner/Applicant

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (Liq.)

Order delivered on 23.09.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator

For the ED

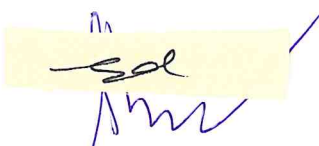
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Mr. Zoheb Hossain, Adv.

ORDER

IA-2866/2020, IA-3703/2020, IA-4890/2020

Since we are taking another bench, matter stands adjourned to 21.10.2022.


(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)